

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:1815
ANSWERED ON:04.12.2012
CROP INSURANCE SCHEME
Singh Shri Ganesh

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the crop insurance scheme is being implemented in various parts of the country as on date;
- (b) if so, the details thereof, State-wise;
- (c) whether the Union Government has conducted any review with regard to compensation of the loss in various States for the insurance scheme;
- (d) if so, the details thereof;
- (e) whether the Union Government has received some proposals from various State Governments including Madhya Pradesh for compensation of loss under the crop insurance scheme; and
- (f) if so, the names of the States in which the amount of crop insurance claim has been distributed during the last three years?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR)

(a) & (b): As on date, four crop insurance schemes are implemented namely National Agricultural Insurance Scheme (NAIS), Pilot Weather Based Crop Insurance Scheme (WBCIS), Pilot Modified National Agricultural Insurance Scheme (MNAIS) and Pilot Coconut Palm Insurance Scheme (CPIS). States have the choice for notification of areas / crops under the schemes. State-wise details are annexed.

(c) & (d): Schemes are implemented by Agriculture Insurance Company (AI C) and private insurance companies according to provisions & guidelines laid down in the schemes. Compensation of the loss is assessed under NAIS and MNAIS based on yield data provided by implementing States and under WBCIS based on weather data recorded by automatic weather stations notified by implementing States. The extent of damage to the plant is the basis of compensation of the loss under CPIS which is assessed by a team of experts. Department of Agriculture & Cooperation, GOI, regularly monitors and reviews compensation of the loss and payment to farmers under each scheme.

(e) & (f): Neither states nor farmers are required to submit any proposal for compensation of the loss. However, the Chief Minister, Madhya Pradesh had suggested to compute the compensation of loss at the level of individual farmers which is not feasible under the crop insurance schemes.